

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT NO.III

(IB)-214(ND)/2017

IN THE MATTER OF:

M/s. Toll Global Forwarding India (P) Ltd.

.....PETITIONER

Versus

M/s. Sarash Exports Services (P) Limited

... RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 08.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner

: Mr. Anshu Bhanot, Advocate

For the Respondent


: -

ORDER

Learned Counsel for the petitioner is present.

At the request of the Ld. Counsel for the petitioner, a week's time is granted for considering the clarifications, if any in relation to the provisions of Section 9 (b) of IBC Code, 2016 and judgments of Hon'ble NCLAT in this regard.

Post the matter on 24.8.2017.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
08.8.2017